

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 183/GT/2022**

Subject : Petition for approval of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (30.4.2019 to 31.3.2024).

Petitioner : Meja Urja Nigam Power Limited.

Respondents : UPPCL and 5 others.

Date of Hearing : **6.1.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Shesadri, Advocate, MUNPL  
Ms. Ritu Apurva, Advocate, MUNPL  
Shri Surbhi Gupta, Advocate, MUNPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of the time the Commission adjourned the hearing of the matter.

3. Meanwhile, the Commission directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **13.2.2023**:

- (i) *Copy of original investment approval or RCE along with details of Original scope of work approved by the Board and DPR along with CPM analysis, PERT & Bar chart indicating the critical activities / milestones (enclosed at Annexure I) and deviation thereof with supporting documents;*
- (ii) *Details of works under original scope claimed after the cut-off date along with the detailed bifurcation;*
- (iii) *Auditor's Certificate in respect of the capital cost, year-wise initial spares up to cut-off date (on cash and accrual basis) and computation of IDC & IEDC along with editable soft copy with formula and linkages, earnings from infirm power, LD recovered and insurance amount claimed and received till actual COD's of Units;*
- (iv) *In terms of Regulation 40(2) of the 2019 Tariff Regulations, the details of Form 15 along with report of CIMFR / Third Party for each year upto 31.12.2022 along with adjustment / compensation made in lieu of quality and quantity of coal and details of expenditure claimed under handling, sampling and such other similar charges mentioned in Form-15;*



- (v) *As regards the impact of rainfall on project execution, the following details considered at the time of inception along with supporting documents:
  - a. Historical rainfall and average annual rainfall;
  - b. Procurement of Aggregates, Sand and Mooram.*
- (vi) *Details such as the suitable technology recommended by CEA, the justification for assuming the estimated cost of the FGD system as Rs.620 crore and whether such cost has been arrived by the competitive bidding;*
- (vii) *Auditor certified detailed calculation of FERV, reconciled capital expenditure as per balance sheet, reconciled liabilities as on COD as per Audited Accounts, reconciled IDC/ FC claimed as on COD as per Form-B and Form-14(B) along with the quarterly interest rates considered thereof;*
- (viii) *Reconciliation of the loan amounts as per Form-13 along with loan amounts as per the balance sheet as on COD;*
- (ix) *Details of floating rate of interest used for the calculation of “interest on loan” for loan from PFC loan, ECB from SBI, Tokyo - USD Tranch B and Bank of Maharashtra as mentioned in Form 13.*

4. The Respondents are permitted to file their replies on or before **6.3.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, by **22.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

5. Petition shall be listed for hearing on **6.4.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

